

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**ANDIT-DUMPING/MISC/50224 & 50219 OF 2017 IN
ANTI-DUMPING APPEAL NO. 52500 OF 2016**

DATE OF HEARING : 27.03.2017

DATE OF DECISION : 27.03.2017

M/s Gujarat Fluorochemicals Ltd. **Appellants**
(Rep by Ms. Reena Khair, Adv.)

VERSUS

Designated Authority- Directorate **Respondent**
General of Anti Dumping & Allied Duties (Rep. by Sh. Govind Dixit, DR
& Sh. Amit Singh, Adv.)

CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)

MISC. ORDER NO. 50155-50156/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Heard Ms. Reena Khair, learned counsel for the Appellants, Shri Govind Dixit, learned DR for the Revenue and Shri Amit Singh, learned counsel for the Designated Authority.

2. The Tribunal vide order dated 16.09.2016 has directed the Designated Authority to re-examine the matter afresh. It was also mentioned that the present rate of anti-dumping duty will continue for the next six months. During the course of arguments,

Shri Amit Singh, learned counsel for the Designated Authority, submits that the matter has already been re-examined and final findings have been issued on 15th March, 2017. However, he submits that for issuing the Notification under the Customs Act, the approval of the Ministry is required which will take some time. At the same time, Shri Govind Dixit, learned DR for the Revenue, submits that the Notification is expected to be issued within a period of four weeks.

3. After hearing both sides and on perusal of the record, it appears that the final finding has already been issued on 15.03.2017. Considering the prayer of the designated industries as per the direction of this Tribunal, the issuance of the Notification is a procedural aspect which obviously will take some time. We hope that the Notification will be issued shortly.

4. With the above observations, both the Misc. Applications stand disposed of.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)